

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**  
**COURT – IV**

**Item No.411**  
**IA/1935/ND/2023 IN IB/282/ND/2022**

**IN THE MATTER OF:**

Ezeego one Travel & Tours Limited	...	Applicant
Versus		
TSI Yatra Private Limited	...	Respondent

**Under Section 9 of (IBC), 2016**

**Order delivered on 16.05.2024**

**CORAM:**

**MR. MANNI SANKARIAH SHANMUGA SUNDARAM,**  
**HON'BLE MEMBER (JUDICIAL)**  
**DR. SANJEEV RANJAN,**  
**HON'BLE MEMBER (TECHNICAL)**

**PRESENT:**

For the Applicant	: Mr. Abhishek Anand & Mr. Karan Kohli, Adv.
For the Respondent	: Mr. Gopal Jain, Sr. Adv., Ms. Vishrutyi Sahni, Ms. Ridhima Sharma, Adv.

**HYBRID HEARING (PHYSICAL & VC)**

**ORDER**

Mr. Abhishek Anand, Learned Counsel for the Applicant as well as Mr. Gopal Jain, Learned Senior Counsel for the Respondent are present through VC. Heard the rejoinder arguments on behalf of the Applicant. Both the parties are directed to file written submissions along with case laws, if any, within one week. Let this matter be posted to **30.05.2024**.

**-SD-**

**DR. SANJEEV RANJAN**  
**MEMBER (TECHNICAL)**

**-SD-**

**MANNI SANKARIAH SHANMUGA SUNDARAM**  
**MEMBER (JUDICIAL)**